

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 85989 of 2025

[Arising out of Order-in-Appeal No. CSM/842/RGD-APP/24-25 dated 29.11.2024 passed by the Commissioner of Central Tax & Central Excise (Appeals) Raigarh.]

M/s. Svizera Labs Pvt. Ltd.

D/16-6, TTC Industrial Area, MIDC,
Turbe, Navi Mumbai – 400 703

.....Appellant

VERSUS

**Commissioner of CGST &
Central Excise, Belapur**

6th Floor, C.G.O. Complex,
CBD Belapur, Navi Mumbai - 400 614

.....Respondent

APPERANCE:

None for the Appellant

Shri S.B.P. Sinha, Superintendent, Authorised Representative for the
Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. 85904/2026

Date of Hearing: 16.07.2026

Date of Decision: 16.07.2026

Appellant is again absent today despite notice for hearing as a last chance was sent to it as it was not appearing on last several occasions since 07.08.2025.

2. Learned Authorised Representative is present.

3. It seems that Appellant is no more interested to pursue its appeal further. Consequently, the appeal is dismissed for default and non-prosecution in terms of Rule, 20 of the CESTAT (Procedure) Rules, 1982.

(Dictated & pronounced in the open Court)

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**